

**DIVISION BENCH**

**O-104  
NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/1568(KB)2019  
IA/371(KB)2021  
IA/529(KB)2021  
IA/554(KB)2021

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.  
2. Hon'ble Member(T), Shri Harish Chander Suri**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06<sup>th</sup> July, 2021, 10:30  
A.M**

Name of the Company	ONEMAX YARN MERCHANTS PRIVATE LIMITED Vs. NANDLAL KAMAL KISHORE VYAPAAR PRIVATE LIMITED		
Under Section	IBC under Sec 7 (CIRP)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

**Appearances (via video conference)**

For the Resolution Professional

Mr. Sourojit Dasgupta, Adv.  
Mr. Ajay Kumar Agarwal, RP

**ORDER**

Mr. Sourojit Dasgupta, Ld. Counsel for the RP along with Mr. Ajay Kumar Agarwal, Resolution Professional in person present.

**IA/371(KB)2021 and IA/554(KB)2021**

These are applications under Section 19(2) of the Code seeking cooperation of the suspended board and of the Auditor of the company. Registry is directed to issue notice to the respondents in these two applications. Upon receipt of the notice, the respondents shall have two weeks to file reply or to extend their cooperation to the Resolution Professional. List IA/371(KB)2021 and IA/554(KB)2021 on 24.08.2021.

**IA/529(KB)2021**- Heard Ld. Counsel for the RP. Matter is reserved for orders.

**(Harish Chander Suri)**  
**Member (Technical)**

**(Rajasekhar V.K.)**  
**Member (Judicial)**